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* IN THE HIGH COURT OF DELHI AT NEW DELHI

Date of decision: <u>17.09.2025</u>

+ W.P.(C) 12792/2021 & CM APPL. 40285/2021 ROHTAS KUMAR SAROHA @RK SAROHAPetitioner

Through: Mr.Sanjiv K. Jha and

Mr.Sachin Bhatt, Advs.

versus

NORTH DELHI MUNICIPAL CORPORATION

....Respondent

Through: Mr. Tushar Sannu, SC for MCD,

Mr. Pravin Bansal, Adv. Mr.Arun Birbal, Mr.Sanjay

Singh, Advs.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA HON'BLE MS. JUSTICE MADHU JAIN

NAVIN CHAWLA, J. (ORAL)

- 1. This petition has been filed, challenging the Order dated 18.06.2021 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as, 'Tribunal') in O.A. No.1684/2021, titled *Rohtas Kumar Saroha @RK Saroha v. North Delhi Municipal Corporation*, dismissing the O.A. filed by the petitioner herein, wherein a challenge was made to the Order dated 31.10.2019 compulsorily retiring the petitioner from service, as also the Order dated 17.02.2020 rejecting his representation against the Order dated 31.10.2019.
- 2. The limited facts relevant for the purposes of the present petition are that, in the exercise of powers under FR 56(j) read with

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Rule 48 of the CCS (Pension) Rules, 1972, the respondent passed an Order dated 31.10.2019, compulsorily retiring the petitioner from service. A representation filed against the same was also rejected by the Order dated 17.02.2020, compelling the petitioner to file the above O.A.

- Tribunal has failed to appreciate that although a penalty was inflicted on the petitioner by an Order dated 30.05.2006, however, thereafter the petitioner had been promoted to the post of Executive Engineer (Civil), on an *ad-hoc* basis, by an Order dated 15.12.2008. He submits that it was the respondent who confirmed the integrity of the petitioner as 'Beyond Doubt' and cleared him from vigilance angle in the letter dated 21.11.2016 issued by the respondent to the UPSC, based whereon, the UPSC granted promotion to the petitioner, on regular basis, to the post of Executive Engineer (Civil) on 12.01.2017.
- 4. He further submits that the ACRs of the petitioner for the period from 2014-15 to 2018-19 were either 'Very Good' or 'Outstanding', and reflected his integrity as 'Beyond Doubt'.
- 5. He submits that the Reviewing Committee appears to have taken note of a departmental proceeding initiated against the petitioner on 04.10.2019. He submits that the same, however, was kept in abeyance by the respondent themselves, by a subsequent Order dated 03.09.2020, which has been admitted by the respondent in its reply filed before the learned Tribunal.
- 6. He further submits that in terms of the Circular dated 25.07.2019, the respondent cannot resort to compulsory retirement as

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- a mode of punishment or as a short cut to avoid disciplinary proceedings.
- 7. He further submits that the proforma of deliberation by the Screening Committee, that has been obtained by the petitioner under the Right to Information Act, 2005, also does not appear to have been signed by the Head of the Department as required in terms of the above Circular. He submits that it also does not find mention of the recommendations of the Committee.
- 8. Placing reliance on the judgment of a Coordinate Bench of this Court in *Ajay Kumar Sharma v. The Commissioner, South Delhi Municipal Corportion & Anr.*, 2025:DHC:4466-DB, he submits that the Impugned Order compulsorily retiring the petitioner from service cannot be sustained and deserves to be set aside.
- 9. On the other hand, the learned counsel for the respondent submits that in the present case, the petitioner was not only visited with a major penalty in the year 2006, but a departmental proceeding had also been initiated against him in the year 2019. He submits that taking the same into account, the Screening Committee found a fit case to be made out for compulsorily retiring the petitioner from service.
- 10. Placing reliance on the judgments of the Supreme Court in Baikuntha Nath Dass & Anr. v. Chief District Medical Officer, Badipada & Anr., (1992) 2 SCC 299; Pyare Mohan Lal v. State of Jharkhand, (2010) 10 SCC 693 and Punjab State Power Corporation Ltd. & Ors. v. Hari Kishan Verma, (2015) 13 SCC 156, he submits that the power to compulsorily retire a government servant in terms of

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the Service Rules is absolute, provided the concerned Authority forms a *bona fide* opinion of the same in public interest. He submits that mere grant of a promotion to the petitioner cannot be a ground to set aside the decision of the concerned Authority of the respondent to compulsorily retire such government servant, specially where such government servant has been subjected to another disciplinary proceeding and has already been visited with a major penalty on an earlier occasion. He submits that in the present case, the decision to compulsorily retire the petitioner was justified considering the major penalty imposed upon him in the year 2006 and the pending departmental proceeding. He submits that the opinion formed by the concerned Authority of the respondent cannot be interfered with by this Court.

- 11. We have considered the submissions made by the learned counsels for the parties.
- 12. In *Ajay Kumar Sharma* (supra) a Coordinate Bench of this Court, having examined the law applicable to the cases of compulsory retirement under FR 56(j), has culled out the governing principles as under:

"22.5 The Takeaway

From the above judgments, the following principles emerge, in the matter of compulsory retirement, where it is not awarded as a punishment:

- (i) The scope of judicial review, in matters of compulsory retirement, is fairly limited.
- (ii) Compulsory retirement involves no penal consequences.
- (iii) At the same time, if unlimited discretion is permitted to the administration in the matter of passing orders of compulsory retirement, it

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would be the surest menace to public interest and must fail for unreasonable, arbitrariness and disguised dismissal.

- (iv) The exercise of power to compulsory retire an officer must be bona fide and to promote public interest.
- (v) It is permissible to lift the veil in order to ascertain whether an order of compulsory retirement is based on any misconduct of the government servant and whether the order has been made bona fide without any oblique and extraneous purpose.
- (vi) A bona fide order of compulsory retirement can be challenged only on the ground that the requisite opinion has not been informed, the decision is based on collateral factors or is arbitrary.
- (vii) The court cannot sit in appeal over an order of compulsory retirement, but can interfere if it is satisfied that the order is passed mala fide, or is based on no evidence, or is arbitrary, in the sense that no reasonable person would form the requisite opinion in the given material.
- (viii) The object of compulsory retirement, where it is not awarded as a punishment, aims at weeding out dead wood to maintain efficiency and initiative in the service, and dispensing with the services of those whose integrity is doubtful so as to preserve purity in the administration.
- (ix) If the order of compulsory retirement casts a stigma on the government servant or contains any statement casting aspersion on his conduct or character, it would be treated as an order of punishment, attracting Article 311(2) of the Constitution of India. If, however, the order of compulsory retirement refers only to an assessment of his work and does not cast an aspersion on his conduct or character, the order of compulsory retirement cannot be treated as an order of punishment. The test would be the manner in which a reasonable person would read or understand the order of compulsory retirement.

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- (x) FR 56(j) does not require any opportunity to show cause to be provided before an order of compulsory retirement is passed.
- (xi) Before passing an order of compulsory retirement, the entire service record of the officer has to be taken into account.
- (xii) The gradings in the ACRs of the officer are relevant. The performance of the officer in later years, including the gradings granted in later years, would be of greater relevance than those in earlier years. Where the ACRs continuously record the integrity of the officer as being "beyond doubt", or grade him "outstanding" or "very good", it is an important factor in favour of the officer, and would, in a given case, vitiate the order of compulsory retirement, unless it is shown that, between the last such entry and the passing of the order of compulsory retirement, there was sudden and unexplained deterioration in the performance of the officer.
- (xiii) Uncommunicated adverse entries in the ACRs of the officer can also be taken into account before passing an order of compulsory retirement.
- (xiv) Grant of promotion to an officer despite adverse entries in his confidential record is a factor operating in favour of the officer. Promotion to a higher post notwithstanding adverse remarks result in the adverse remarks losing their sting.
- (xv) The fact that the officer was allowed to cross the efficiency bar, or was granted promotion after the events which formed the basis of the order of compulsory retirement, is also a relevant consideration.
- (xvi) The subjective satisfaction of the authority passing an order of compulsory retirement must be based on valid material.
- (xvii) Compulsory retirement is not required to be by a speaking order.
- (xviii)The principle of audi alteram partem has no application in the case of compulsory retirement."

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- In the present case, though it is not denied that the petitioner 13. was visited with a major penalty in the year 2006, it also remains undisputed that he was later promoted to the post of Executive Engineer (Civil), on an ad-hoc basis, by an Order dated 15.12.2008, and on regular basis, on 12.01.2017. His integrity had also been confirmed as 'Beyond Doubt' in the letter dated 21.11.2016 issued by the respondent to the UPSC, based whereon the UPSC granted him the abovesaid promotion on regular basis. Further, his ACR gradings for the last five years were also either 'Very Good' or 'Outstanding' and his integrity was reported as 'Beyond Doubt'. The departmental proceeding relied upon by the respondent, was initiated against the petitioner on 04.10.2019, that is, just prior to the decision of compulsorily retiring him from service. The same has also been kept in abeyance by a subsequent Order dated 03.09.2020 passed by the respondent itself. Moreover, the Circular dated 25.07.2019 inter alia states that the decision to compulsorily retire an officer should not be a short cut to avoid disciplinary proceedings and should not be punitive in nature.
- 14. As held in *Ajay Kumar Sharma* (supra), before passing an order of compulsory retirement, the entire service record of the officer has to be taken into consideration, including the grading in the ACRs. The performance of the officer in the later years is of greater relevance than reliance on old and historical punishments. Once the ACRs continuously record the integrity of the officer as 'Beyond Doubt' and grade him as 'Outstanding' or 'Very Good,' the order of compulsory retirement, if based on events that occurred much prior to the decision,

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may stand vitiated. The grant of promotion to an officer despite adverse entries in his confidential record, is also a significant factor.

- 15. What is most important in the present case is that apart from this departmental proceeding, which was initiated just days before the decision of compulsorily retiring the petitioner, there was nothing adverse against the petitioner for a period of about 13 years, that is, from 2006 to 2019. In fact, as noted hereinabove, in the said period he had been promoted; his ACRs were either 'Very Good' or 'Outstanding', and; his integrity was reported as 'Beyond Doubt'. also factors should have been considered Screeing/Reviewing Authority before taking the decision compulsorily retire the petitioner. The proforma that has been placed on record before us, however, does not reflect any application of mind to the above factors. In fact, it does not even contain the recommendations of the Committee.
- 16. Given the above factors, we are unable to sustain the Impugned Order passed by the learned Tribunal, and equally are unable to sustain the Order dated 31.10.2019 compulsorily retiring the petitioner from service as also the Order dated 17.02.2020 rejecting the representation of the petitioner thereagainst.
- 17. We are informed that the petitioner has reached the age of superannuation. Accordingly, we direct that the petitioner shall be entitled to consequential reliefs in accordance with the law, including deemed reinstatement from the date of the order of compulsory retirement, together with the benefit of notional fixation of pay and other consequential benefits, but without arrears of pay.

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- 18. The consequential order shall be passed by the respondent within a period of four weeks from today and the benefits be released to the petitioner within the same period.
- 19. The petition is allowed in the above terms. The pending application is disposed of as having been rendered infructuous.

NAVIN CHAWLA, J

MADHU JAIN, J

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